

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 614 of 2020**

**IN THE MATTER OF:**

**Punjab National Bank**

**...Appellant**

**Versus**

**Subrata M Maity  
Resolution Professional of Corporate Debtor i.e.  
Bhatia Coke and Energy Ltd.**

**...Respondent**

**Present:**

**For Appellant: Ms. Vatsala Kak and Ms. Seema Jangid, Advocates.**

**For Respondent: Mr. V. Venkata Sivakumar and Ms. VSV SK Priya,  
Advocates with Mr. Subrata M. Maity, IRP.**

**O R D E R**  
**(Through Virtual Mode)**

**29.01.2021:** Ms. Vatsala Kak, Advocate representing the Appellant seeks and is granted extension of time by 10 days to file written submissions.

Post the appeal 'for hearing' on **17<sup>th</sup> February, 2021.**

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

**[Dr. Alok Srivastava]  
Member (Technical)**

*am/gc*